NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 108
IA No. 67/JPR/2022
IA No. 69/JPR/2022
CP No. (IB)-66/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Shri Vishambar Dayal Sole Prop. of Dhiraj and Company
...Operational Creditor/ Applicant

Versus

M/s Newtech Buildhome Pvt. Ltd. ...Corporate Debtor/ Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Peeyush Purohit, Adv.
For the Respondent : Mohit Khandelwal, Adv.

ORDER

Heard Mr. Peeyush Purohit, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Mohit Khandelwal, Adv. for the Respondent/ Corporate Debtor. Learned Counsel appearing on behalf of the Petitioner/ Operational Creditor seeks to withdraw this Petition. Permission granted. **CP No. (IB)-66/9/JPR/2021** is dismissed as withdrawn with liberty to seek appropriate remedy under the law.

All pending IAs in this mater stand disposed of accordingly.

Sd-
(Prasanta Kumar Mohanty)
Technical Member

Sd-
(Deep Chandra Joshi)
Judicial Member

October 12, 2022

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